

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 153/MP/2025

Subject : Petition under Section 79(1)(f) of Electricity Act, 2003 seeking (i) quashing of supplementary invoice dated 15.11.2024 raised by NHPC Limited towards water tax (ii) directions to NHPC Limited restraining it from further raising supplementary bills for water tax upon UPPCL and uploading the same on PRAAPTI Portal and (iii) directions to Power Finance Corporation Limited/Grid Controller of India Limited to not regulate power with respect to UPPCL on account of default in payment of supplementary bill dated 15.11.2024.

Petitioner : UPPCL and 4 others

Respondents : NHPC and 2 others

Date of Hearing : **8.4.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhishek Kumar, Advocate, UPPCL
Shri Venkatesh, Advocate, NHPC
Ms. Priya Dhankhar, Advocate, NHPC
Shri Manav Bhatia, Advocate, NHPC
Shri Aman Mahajan, NHPC
Shri Gajendra Singh, NLDC
Shri Ashok Rajan, NLDC
Ms. Himani Dutta, NLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner, while pointing out that the Petitioner has been making the payments towards water tax to the Respondent NHPC, under protest, sought some time to file its rejoinder to the reply filed by the Respondent. This submission was not objected to by the learned counsel for the Respondent.

2. The Commission, after taking note of the submissions of the Petitioner, adjourned the hearing, granting three weeks' time to the Petitioner to file its rejoinder.

3. The Petition will be listed for hearing on **13.5.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

